

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI G. S. PANNU, VICE PRESIDENT
AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**I.T.A No.7711/Del/2019
(ASSESSMENT YEAR 2015-16)**

Sh. Karan Luthra, E-86, Malcha Marg, New Delhi-110 021 PAN-ABBPL 7897A (Appellant)	Vs.	Dy. CIT, Central Circle-8, New Delhi. (Respondent)
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Appellant By	Sh. Soumya Jain, CA
Respondent by	Sh. R.K. Gupta, Sr. DR
Date of Hearing	15.04.2021
Date of Pronouncement	15.04.2021

ORDER

PER G.S.PANNU, VP:

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-23, New Delhi dated 30.08.2019.

2. The learned counsel for the assessee, vide letter dated 07.04.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 15th April, 2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S.PANNU)
VICE PRESIDENT

PK/PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI